

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07/07/2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

(Office report on default)

Date : 05/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.
 Mr. Amar Deep Sharma, Adv.

For Respondent(s) Mr. Karan Batura, Adv.
 Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted peremptorily for doing the needful, failing which the special leave petition shall stand dismissed without further reference to the Court.

(S. K. RAKHEJA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER